

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. APPEAL/76(MB)2023

IN THE MATTER OF

Pr. Commissioner Of Income TaxPetitioner

Vs

Registrar Of Companies MumbaiRespondent

U/s 252 (3) of the Companies Act, 2013

Order Delivered on 03.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: None present

For the Respondent: None present

ORDER

Let fresh notice be served upon Respondent No.2 and upon service Respondent No.2 is directed to file the reply by serving an advance copy with the Counsel Opposite before the next date. Otherwise their right to file reply shall stand forfeited. Adjourned to **21.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)
//Avdhesh K Patel//

Sd/-
REETA KOHLI
Member (Judicial)